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Title: The Minister of State in the Ministry of Finance laid a statement regarding the status of implementation of the recommendations contained in the 67th Report of the Standing Committee on Finance on Demands for Grants (2013-14), pertaining to the Department of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): On behalf of my senior colleague Shri P. Chidambaram, the hon. Finance Minister, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 67<sup>th</sup> Report of the Standing Committee on Finance on Demands for Grants (2013-14), pertaining to the Department of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance.

The 67<sup>th</sup> Report of the Standing Committee on Finance (15<sup>th</sup> Lok Sabha) was presented to the Lok Sabha on 22<sup>nd</sup> April, 2013. The 67<sup>th</sup> Report relates to examination of Demands for Grants (2013-14). In the Report, the Committee deliberated on various issues and made fourteen (14) recommendations, where action is called for on the part of the Government. These recommendations mainly pertain to issues relating to Analysis of Demand No.32, Sectoral Allocation of Funds, Allocation of Funds for New Schemes, Creation of Capital Assets, Swavalamban Scheme, Agricultural Debt waiver and Debt relief Scheme 2008, Financial Support for Opening Bank Branches in Un-banked Blocks, Recapitalisation of Public Sector Banks, Non-Performing Assets (NPA)s, Utilisation of Disinvestment Proceeds, etc.

Action Taken Statements on the recommendations/observations contained in the Report had been sent to the Standing Committee on Finance on 25<sup>th</sup> July,

2013. Present status of implementation of the recommendations made by the Committee in the 67<sup>th</sup> Report is indicated in Annexure, which is laid on the Table.

I would not like to take the valuable time of the House to read out the contents of the Annexure. I would request that this may be taken as read.

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